

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 1394 OF 2003
BEFORE THE REGISTRAR M.K GUPTA

AMARJIT SINGH & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for stay and office report)

Date: 26/03/2010 This Appeal was called on for hearing today.

For Appellant(s)

Mr. Bhargava V. Desai,Adv.

For Respondent(s)

Mr. K.K.Mahalik, Adv.
Mr. Kuldip Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

It is submitted by learned counsel for the appellants that no more additional document is to be filed as additional documents have already been filed at SLP stage and it is further submitted that the present matter is shown in Weekly List before Court No.11 as Item No.42. Registry to process the matter for pre-hearing at the earliest.

List on 7th April, 2010.

(M.K. GUPTA)
Registrar